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**MANIPUR JUDICIAL SERVICE GRADE - I  
MAIN WRITTEN EXAMINATION, 2020**

**Subject:- GENERAL AWARENES & ENGLISH**

**DURATION: 3 Hrs.**

**FULL MARKS: 100 MARKS**

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**Manipur Judicial Service, Grade-1 Examination**

**PAPER 1-2020**

**PART-A**

This part contains 30 questions and each question carries one mark.

{1x30=30 marks}

{Write the correct answer in words along with the corresponding serial number in the answer book}

**1. The total number of members in the Union Council of Ministers in India shall not exceed**

- a) 10% of the total number of members of the Parliament
- b) 15% of the total number of members of the Parliament
- c) 10% of the total number of members of the Lok Sabha
- d) 15% of the total number of members of the Lok Sabha

**2. Which State/ States in India has/ have enacted a law against mob lynching?**

**I. Rajasthan**

**II. Manipur**

**III. Madhya Pradesh**

**IV. Chhattisgarh**

- a) Only I and II
- b) Only I
- c) Only I and III
- d) Only I, III and IV

**3. Which of the following Articles of the Indian Constitution was called as *the very soul and heart of the Constitution* by Dr. B.R. Ambedkar?**

- a) Article 15
- b) Article 21
- c) Article 29
- d) Article 32

**4. The idea of Fundamental Rights was borrowed from the Constitution of -**

- a) USA
- b) Canada
- c) Britain
- d) Russia

5. The Union Budget is presented under which Article of the Constitution of India?
- 110
  - 111
  - 112
  - 122
6. The maximum duration of *Zero Hour* in the Lok Sabha is -
- 30 minutes
  - 60 minutes
  - 2 Hours
  - Indefinite period
7. The question asked orally after the Question Hour in the House is called -
- Supplementary Question
  - Short-notice Question
  - Starred Question
  - Unstarred Question
8. In India, judicial Review implies -
- the power of the Judiciary to pronounce upon the constitutionality of laws and executive orders
  - the power of the Judiciary to question the wisdom of the laws enacted by the Legislatures
  - the power of the Judiciary to review all the legislative enactments before they are assented to by the President
  - the power of the Judiciary to review its own judgments given earlier in similar or different cases
9. Who among the following doesn't take oath of the office?
- President
  - Vice President
  - Prime Minister
  - Speaker
10. Who has been named *Time Person of the Year 2019*?
- Donald Trump
  - Mala Yousafzai
  - Geeta Thunberg
  - Vladimir Putin
11. What is India's rank on the World Bank's Ease of Doing Business Study, 2020?
- 70th
  - 63rd
  - 75th
  - 80<sup>th</sup>

**12. Number of States in India with 'Bi-cameral' legislature is ..... as on November 1, 2019.**

- a) 6
- b) 7
- c) 8
- d) 9

**13. Ayodhya verdict was pronounced by the Supreme Court on -**

- a) November 9, 2019
- b) November 14, 2019
- c) November 26, 2019
- d) December 6, 2019

**14. Who was the chief guest of 71st Republic Day?**

- a) Shinzo Abe
- b) Emmanuel Macron
- c) Jair Bolsonaro
- d) Vladimir Putin

**15. Who won the Nobel Peace Prize 2019?**

- a) Ethiopian Prime Minister Abiy Aluned
- b) Change activist Greta Thunberg
- c) Brazilian leader and environmentalist Raoni Metuktire
- d) German Chancellor Angela Merkel

**16. India's first corporate train has been introduced on ..... route.**

- a) New Delhi - Jammu Tawi
- b) Mumbai CST - Ahmadabad
- c) New Delhi - Lucknow
- d) Chennai Central - Bengaluru

**17. Paleontology is the study of -**

- a) Plant and animal fossils
- b) Rocks
- c) Volcanoes
- d) Atmosphere

**18. Where was India's first Day-Night Test organized?**

- a) Delhi
- b) Kolkata
- c) Mumbai
- d) Chennai

**19. Who became the first World Badminton Champion from India?**

- a) Saina Newal
- b) P V Sindhu
- c) Sania Mirza
- d) K. Srikant

**20. Name the poet and saint who wrote Ramcharitmanas, another version of the Ramayan.**

- 1) Ravidas
- 2) Surdas
- 3) Kalidas
- 4) Tulsidas

**21. Which one among the following is a function of the Pro-Tem Speaker of the Lok Sabha?**

- a) Swear in the members of the House and hold the charge till a regular Speaker is elected
- b) Conduct of the proceedings of the House in the absence of the Speaker
- c) To check if the election certificates of the members of the House are in order
- d) Give his assent to the bills passed by the House

**22. Which of the following is not a constitutional organ?**

- a) Election Commission
- b) Finance Commission
- c) Inter State Council
- d) Planning Commission

**23. Which organ in the human body helps to maintain balance?**

- a) Heart
- b) Liver
- c) Ear
- d) Brain

**24. Which organ in the human body regulates the sugar content in the blood?**

- a) Pancreas
- b) Liver
- c) Stomach
- d) Gall bladder

**25. Food chain is -**

- a) relationship between auto-tropic
- b) exchange of genetic material between two organisms
- c) passage of food (and thus energy) from one organism to another
- d) modern entrepreneur establishment providing food outlets

26. Video conferencing is done through -

- a) Telephone Network
- b) IP Network
- c) TV
- d) None of these

27. What is Artificial Intelligence?

- a) Making a Machine intelligence
- b) Programming with your own intelligence
- c) Putting more memory into Computer
- d) Putting your intelligence into Computer

28. Which of the following fuels would produce minimum environmental pollution?

- a) Hydrogen
- b) Diesel
- c) Kerosene
- d) Coal

29. The *Goods and Services Tax* was proposed by a task force, whose president was -

- a) Vijay Kelkar
- b) Montek Singh Ahluwalia
- c) Arun Jaitly
- d) Narsimham

30. Who is author of book 'Anand Math'?

- a) Bibhuti Bhushan Bandopadhye
- b) Swami Dayanand
- c) Bankim Chandra Chattopadhye
- d) Ram Mohan Roy

**PART -B ENGLISH**

Each question carries 2 marks.

{2x10=20 marks}

**31. Give antonym of 'prodigious' -**

- a) Rich
- b) Unusual
- c) Abnormal
- d) Unexceptional

**32. Correct the spelling mistake in the following sentence -**

**I do not believe in hepocresy.**

- a) hypocresy
- b) hypocreasy
- c) hypocriesy
- d) hypocrisy

**33. Give the synonym of 'haggard'.**

- a) Cheat
- b) Emaciated
- c) Shrewd
- d) Filthy

**34. Arrange the following words as per order in the dictionary**

- 1. Follicle**
- 2. Folk**
- 3. Follow**
- 4. Foliage**

- a) 4, 2, 1, 3
- b) 3, 4, 2, 3
- c) 4, 3, 1, 2
- d) 2, 4, 3, 1

**35. Fill in the blanks with the correct set of articles from the options given below -**

**The Taj Mahal is situated on ..... banks of ..... Yamuna river in Agra.**

- a) the, the
- b) the, a
- c) the, an
- d) a, the

36. Change the given sentence into passive voice :

*Who killed the snake?*

- a) Who was killed by the snake?
- b) By whom was the snake killed?
- c) The snake was being killed.
- d) By whom is the snake killed?

37. Identify the part of speech of the italic word

*The boys ran round the tree.*

- a) Adjective
- b) Adverb
- c) Noun
- d) Preposition

38. Change the following sentence into indirect form:

*The teacher said, "Be quiet, boys".*

- a) The teacher said that the boys should be quiet
- b) The teacher called the boys and ordered them to be quiet
- c) The teacher urged the boys to be quiet
- d) The teacher commanded the boys that they be quiet

39. Choose the alternative which best expresses the meaning of the Idiom/ Phrase.

*Drag one's feet*

- a) Make something more complicated
- b) Expedite
- c) Be reluctant to act
- d) Stop working

40. Fill in the blank

*My father keeps all his ..... Papers in a lock and key.*

- a) required
- b) necessary
- c) useful
- d) confidential



## PART-C

Write essay on any five among the following preferably not exceeding 200 words. Each essay carries 10 marks.

{10x5=50 marks}

41. Discuss role of District Judiciary in protection of human rights of under trials in criminal trials.
42. Discuss issues, challenges and solutions in implementation of Alternative Disputes Resolution Mechanisms in India.
43. What are legal provisions for grant of maintenance to parents, wives and children in India and Judicial approach of the Supreme Court of India in enforcement of these legal provisions? Discuss.
44. The Right to Information Act, 2015 is considered to be one of significant legislations enacted by the Parliament of India. Elaborate.
45. Doctrine of Judicial Review develops to control abuse of exercise of administrative discretion by executive authorities in India. Discuss grounds of judicial review to control exercise of administrative discretion.
46. The maxim "let hundred guilty persons be acquitted, but not a single innocent be convicted" is in practice changing world over and courts have been compelled to accept that "society suffers by wrong convictions and it equally suffers by wrong acquittals". Discuss.
47. What are rights granted to consumers in India under The Central Consumer Protection Act, 2019?
48. Highlight the role of judiciary in promoting Women Empowerment in India.